

ITEM NO.54

COURT NO.7

SECTION XVI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 21229/2023

[Arising out of impugned final judgment and order dated 06-09-2023
in MAT No. 987/2022 passed by the High Court at Calcutta]

WEST BENGAL MADRASAH SERVICE COMMISSION & ANR. Petitioner(s)

VERSUS

AKMOL HOSSAIN & ORS. Respondent(s)

(IA No. 194410/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

Date : 16-12-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. M.R. Shamshad, Sr. Adv.
Ms. Sara, Adv.
Mr. Aditya Samaddar, AOR
Mr. Zeb Hasan, Adv.
Mr. Saiful Haque, Adv.

For Respondent(s) Mr. Rauf Rahim, Sr. Adv.
Mr. Ali Asghar Rahim, Adv.
Mr. Soham Datta, Adv.
Mr. Shekhar Kumar, AOR

Ms. Pratibha Yadav, Adv.
Ms. Astha Sharma, AOR

Mr. Ashok Bhan, Sr. Adv.
Mr. Subhasish Bhowmick, AOR
Ms. Manisha Pandey, Adv.
Mr. Shubhankar, Adv.
Mr. M.K. Rathor, Adv.

**Mr. Rahul Kushwahan, Adv.
Mr. Reagan S. Bel, Adv.**

**UPON hearing the counsel the Court made the following
O R D E R**

1. After hearing learned counsel for the parties, we see no reason to interfere with the impugned judgment passed by the High Court.
2. The Special Leave Petition is accordingly dismissed.
3. Pending applications, if any, stand disposed of.

**(GULSHAN KUMAR ARORA)
AR-CUM-PS**

**(NAND KISHOR)
COURT MASTER**